Second airport in the NCR

984. SHRI RAM KUMAR KASHYAP: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government had planned to set up a second airport in the National Capital Region in the State of Haryana keeping in view of increasing air traffic;
- (b) if so, the details thereof and whether the Government has also identified the location for the purpose of second airport in the National Capital Region; and
- (c) if so, the details thereof and the actions proposed by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Government of India had received a proposal for setting up of Cargo airport in Rohtak district of Haryana from M/s Haryana State Industrial and Infrastructure Development Corporation Ltd. (HSIIDC), a State Government of Haryana Undertaking. The Steering Committee considered the proposal and advised HSIIDC to revise the proposal for full-fledged commercial airport in place of Cargo airport. The airport developer has not submitted the revised proposal.

(b) and (c) Yes, Sir. Government of India has granted "site clearance (First stage clearance)" to Delhi Mumbai Industrial Corridor Development Corporation Limited (DMICDC), a Government of India Undertaking, for setting up of a Greenfield Airport for public use near Bhiwadi, District Alwar, Rajasthan on 18.11.2015. Besides, the Government of Uttar Pradesh had initially proposed to develop a Greenfield Airport at Jewar in Uttar Pradesh. However, this was later withdrawn by the State Government on 07.11.2012. Further, a request from the Chief Minister of Uttar Pradesh has been received on 07.12.2015 for construction of a Greenfield Airport at Jewar. However, Government of Uttar Pradesh needs to submit a complete updated proposal in accordance with the Greenfield Airport Policy, 2008.

Guidelines for cleaning aircrafts as per IATA standards

- 985. SHRI RAJ BABBAR: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that aircrafts in India often remain dirty as cleaners don't have time to clean the aircrafts due to quick turnaround time demanded by them;

- (b) whether it is also a fact that due to non-cleaning of aircrafts, flights exposes travellers to high levels of germs and bacteria causing diseases like influenza, E-Coli and listeric etc.; and
- (c) if so, what are the guidelines for cleaning aircrafts as per IATA standards and what steps Government proposes to take to ensure that all airlines in India are given sufficient time to clean the aircrafts?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) There are no separate standards prescribed by IATA for cleaning aircraft. However, cleaning of Aircraft is guided by the policy of individual Airlines. In general, for domestic operations Airlines are providing 30 to 45 minutes turnaround time and for international operations such time is between 1 hour to 2 hours between two sectors depending upon the size of aircraft.

In addition to the above, aircrafts are subjected to extended cleaning and deep cleaning schedule during longer grounding.

Besides cleaning of aircraft, airlines are following disinfection treatment schedule to maintain the hygienic condition of aircraft.

Permission to airlines to carry ground handling at airports

986. SHRI RAJKUMAR DHOOT: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government intends to allow airlines to carry out ground handling at the airports in the country;
- (b) whether it is also a fact that Ministry of Home Affairs has opposed this move;
 - (c) if so, the details thereof with reasons cited by the Ministry of Home Affairs;
 - (d) whether final decision has been taken in this regard; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Yes, Sir. As per Draft Civil Aviation Policy, domestic airlines and charter operators will be free to carry out self-handling themselves or through their own subsidiaries or to outsource the same to other airlines or to a Ground Handling Agency.